

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**APPEAL No. 113 of 2011 &**  
**I.A. No. 185 of 2011**

**Dated : 29<sup>th</sup> August, 2011**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

North Delhi Power Limited ... Appellant(s)

Versus

D.E.R.C. & Anr. ...Respondent(s)

Counsel for the Appellant(s): Mr. K. Datta & Mr. Sanjeet Ranjan with  
Mr. A. Bansal & Ms. Sarika Mehta (Reps.)

**ORDER**

***Admit.*** Issue notice to the Respondents returnable on  
28.09.2011. Dasti service is permitted.

Post the matter on **28.09.2011.**

**I.A. No. 185 of 2011**  
***(Appl. for Stay)***

We are not inclined to grant stay. Therefore, the Application  
is dismissed.

( V.J. Talwar )  
Technical Member

(Justice M. Karpaga Vinayagam )  
Chairperson

Ts/ks